

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.76884 of 2019
(On behalf of Appellant)

AND

Excise Appeal No.76416 of 2019

(Arising out of Order-in-Appeal No.682/HWH/CE/2018-19 dated 15.02.2019 passed by Commissioner of CGST & Central Excise(Appeals), Kolkata-II.)

**Commissioner of CGST & Central Excise, Howrah
Commissionerate**

(M.S. Building, 15/1, Strand Road, Kolkata-700001.)

...Appellant

VERSUS

M/s.Jindal (India) Limited

.....Respondent

(NH-6, Village-Jangalpur, P.O.Argori,
GP-Andul, PS-Sankrail, Dist.Howrah,
Pin-711302..)

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)
Shri A.K.Bhattachargee (Consultant) for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 77300/2019

FINAL ORDER NO. 76305/2019

DATE OF HEARING : 30 September 2019

DATE OF DECISION : 30 September 2019

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy

circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. Shri A.K.Bhattacharjee (Consultant) appeared on behalf of the Respondent.

3. I find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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